

Office of CGPDTM, Mumbai
Govt. of India

07 February, 2022

PUBLIC NOTICE

It has been brought to the notice that in certain pending opposition and rectification cases the parties have already settled their cases amicably. However no final orders could be issued in such cases due to lack of information at Trade Marks Registry, at respective Branch offices.

In this regard, it is informed to all concern that in cases, wherein an opposition is pending before the Trade Marks Registry and the parties have arrived at an amicable settlement, the fact may be brought to the notice of the concerned officer of the respective branches with supporting document immediately through email as below by 20 March, 2022, so as to enable the Trade Marks Registry to pass suitable orders in the matters as per law. It may further be noted that the subject matter of the email must be mentioned as “Withdrawal/settlement of Opposition/Rectification/Application No. (Please mention Application No. and Opposition / Rectification No.)”.

Sr. No.	Branches	Concerned e-mail
1.	TMR Ahmedabad	jai.tmr@nic.in
2.	TMR Chennai	mm.habibulla@nic.in
3.	TMR Delhi	opposition.delhitmr@gov.in
4.	TMR Kolkata	jeevan.kumar@nic.in
5.	TMR Mumbai	anoopsri.tmr@gov.in

Sd/-
Controller General of Patents, Designs & Trademarks